COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

THIRTY-FOURTH REPORT

(Presented on 23.7.2003)

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fourth Report.
 - 2. The Committee met on 21 July, 2003 for
 - I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2003 (Amendment of the Eighth Schedule) by Shri Subodh Roy, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to including 'Angika' language in it.

Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of seven Bills as shown in Appendices.
- 5. After considering all aspects of the Bills, the Committee recommend that three Bills shown in Appendix I be placed in category `A'. The Committee further recommend that the remaining four Bills shown in Appendix–II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II.

Recommendations

- 6. (i) The Committee recommend that Shri Subodh Roy, M.P. be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
 - (ii) The Committee also recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

P.M. SAYEED, Chairman, Committee on Private Members' Bills and Resolutions.

21 July, 2003 -----30 Asadha, 1925 (Saka)

APPENDIX-I

(See para 5 of the Report) (List of Bills placed in category `A' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Constitution (Amendment) Bill, 2003 (Substitution for article 263) by Shri Chandrakant Khaire, M.P.	3 of 2003	A	2 hours
2.	The Disinvestment of Public Sector Enterprises (Scrutiny by Parliament) Bill, 2003 by Shri Shriprakash Jaiswal, M.P	24 of 2003	A	2 hours
3.	The Repatriates Welfare Fund Bill, 2003 by Shri Ramesh Chennithala, M.P.	28 of 2003	A	2 hours

APPENDIX-II

(See para 5 of the Report) (List of Bills placed in category `B' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Ban on Religious Conversion Bill, 2003 by Shri Chandrakant Khaire, M.P.	4 of 2003	В	2 hours
2.	The Prevention of Video Piracy of Films Bill, 2003 by Shri Ramesh Chennithala, M.	27 of 2003 P.	В	2 hours
3.	The Rajiv Gandhi Centre for Biotechnology Bill, 2003 by Shri Ramesh Chennithala, M.P.	30 of 2003	В	2 hours
4.	The High Court of Tripura Bill, 2003 by Shri Khagen Das, M.P.	20 of 2003	В	2 hours
